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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 312/2003
in
OA 1097/2002

New Delhi this the 8th day of December, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

R. Ananthan ... Applicant.

Versus

Union of India & Anr. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

I have perused RA 312/2003 filed by the applicant praying for review of the order dated 26.8.2003 in OA 1097/2002.

2. The review applicant has submitted that in view of the circumstances explained in detail in the review application, he prays for review of the aforesaid order and to ^{re}hear the OA on merits for proper analysis and directions for reliefs as sought by him in Paragraph 8.

3. It is relevant to note that the order dated 26.8.2003 is an oral order passed after hearing the learned counsel for the parties and perusing the relevant documents on record. The grounds taken by the review applicant in RA filed by another counsel Shri Rajiv Kumar, who was not the counsel when the OA was heard, show that he is trying to reargue the case. The review application cannot be treated as an appeal in disguise. None of the grounds as provided under the provisions of Section 22

(3) (f) of the Administrative Tribuals Act, 1985 read with Order 47 Rule 1 CPC are present in this case, to justify allowing the review application. The applicant cannot reagitate the same issues which have already been done earlier to recall the order dated 26.8.2003. Accordingly, RA 312/2003 is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'